



भारतीय दिवाला और शोधन अक्षमता बोर्ड
Insolvency and Bankruptcy Board of India



The Insolvency and Bankruptcy Board of India and the International Insolvency Institute organizes the third Webinar in series of Webinars on
Avoidance/ Vulnerable Transactions Case Management

3rd Webinar - India and Singapore

The Insolvency and Bankruptcy Code, 2016 mandates the Resolution Professional and the Liquidator to determine if the Corporate Debtor has been subject to any avoidance/vulnerable transactions such as preferential transactions, fraudulent transactions, undervalued transactions, and extortionate transactions in the past. And if so, also casts an obligation on the Insolvency Professional to file an application before the Adjudicating Authority for appropriate directions.

IBBI in association with International Insolvency Institute is organizing series of Webinars to discuss the global best practices with respect to avoidance transactions case management. The last two Webinars covered best practices from UK and USA. This is the third such Webinar and will cover the best practices from Singapore jurisdiction.

The panelists will provide useful insights regarding the detection, documentation and reporting of avoidance transactions.

There is no cost for the sessions, but please register.

FRIDAY, 2nd July, 2021: SINGAPORE
3.00 - 4.30 PM IST / 5.30 - 7.00 SGT



KEYNOTE SPEAKER – DR. M. S. SAHOO
CHAIRPERSON, IBBI



MODERATOR – MR. SUMANT BATRA
(KESAR DASS B. AND ASSOCIATES)



PANELIST- MR. ASHOK KUMAR
(BLACK OAK LLC, SINGAPORE)



PANELIST- MS. JO TAY
(ALLEN AND GLEDHILL LLP, SINGAPORE)



For any further information/clarification, please write to workshop.ip@ibbi.gov.in